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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

LAW DEPARTMENT
NOTIFICATION*The 6th September 1944*

No. 3370-L—The following Ordinance promulgated by the Governor-General is hereby published for general information.

By order of the Governor
C. G. NAIR
Secretary to Government

New Delhi, 26th August 1944

ORDINANCE No. XXXIX OF 1944

AN

ORDINANCE

to constitute a fund for the financing of activities for the improvement of production, marketing and distribution of coal and coke

WHEREAS an emergency has arisen which makes it necessary to constitute a fund for the financing of activities for the improvement of production, marketing and distribution of coal and coke;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. Short title, extent and commencement.—(1) This Ordinance may be called the Coal Production Fund Ordinance, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. Imposition and collection of excise and customs duties.—(1) With effect from such date as the Central Government may, by notification in the official Gazette, appoint in this behalf, there shall be levied and collected as a cess for the purposes of this Ordinance, on all coal and coke despatched from collieries in British India a duty of excise at such rate, not exceeding one rupee and four annas per ton, as may from time to time be fixed by the Central Government by notification in the official Gazette:

Provided that the Central Government may, by notification in the official Gazette, exempt from liability to the duty of excise any specified class or classes of coal or coke.

(2) During the period in which a duty of excise is being levied under sub-section (1), the Central Government may, by notification in the official Gazette, levy and collect as a cess for the purposes of this Ordinance a duty of customs on all coal and coke brought into British India from any foreign country or from the territory of any Indian State, at a rate equivalent to the rate of the duty of excise levied under sub-section (1):

Provided that the duty of customs shall not be levied on any class or classes of coal or coke for the time being exempted from liability to the duty of excise under the proviso to sub-section (1)

(3) A duty levied under this section shall be in addition to any other duty of excise or customs for the time being leviable under any other law.

(4) The duties imposed by this section shall, subject to and in accordance with the rules made under this Ordinance in this behalf, be collected on behalf of the Central Government by such agencies and in such manner as may be prescribed by the rules

3. The Coal Production Fund.—(1) The proceeds of the duties imposed by section 2 shall be credited to a fund to be called the Coal Production Fund (hereinafter referred to as the Fund).

(2) The fund shall be applied by the Central Government to meet expenditure incurred on measures which in the opinion of the Central Government it is necessary or expedient to take for the improvement of production, marketing or distribution of coal or coke.

(3) Without prejudice to the generality of sub-section (2), the fund may be utilised to defray—

(a) the cost of administering the fund;

(b) the salaries and allowances, if any, of Inspectors and other officers who may be appointed to supervise or carry out the activities financed from the Fund;

(c) the grant of bonuses to colliery owners for increased output of coal;

(d) the deficit, if any, on any scheme for establishing and maintaining labour camps in coalfields under the supervision of the Central Government for the purpose of providing such labour for work in coal-mines and for providing for the transport of colliery labour to and from work;

(e) the deficit, if any, on any scheme for the procurement and sale of colliery stores and equipment;

(f) the grant, to a Provincial Government, a local authority or the owner, agent or manager of a coal-mine of money in aid of any scheme approved by the Central Government for the improved production, marketing or distribution of coal or coke;

(g) the cost of administering any system of control for the time being in force of the production, marketing or distribution of coal or coke;

(h) any other expenditure which the Central Government directs to be defrayed from the Fund.

(4) The Central Government shall have power to decide whether any particular expenditure is or is not debitable to the Fund, and its decision shall be final.

(5) The Central Government shall publish annually in such form and manner as may be prescribed by rules an account of all sums received into and paid out of the Fund.

4. Appointment and powers of officers.—(1) The Central Government may appoint Inspectors and other officers to supervise or carry out the activities financed from the Fund.

(2) Any officers so appointed shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

(3) Any Inspector may, with such assistance if any as he thinks fit, enter at any reasonable time any place which he considers it necessary to enter for the purpose of supervising or carrying out the activities financed from the Fund, and may do therein anything necessary for the proper discharge of his duties.

5. Power to make rules.—(1) The Central Government may, by notification in the official Gazette, make rules to carry into effect the purposes and the provisions of this Ordinance.

(2) Without prejudice to the generality of the foregoing power, rules made under this section may provide for—

(a) the manner in which the duties imposed by this Ordinance shall be collected, the persons who shall be liable to make the payments, the making of refunds, remissions and recoveries, the deduction by collecting agencies of a percentage of the realisations to cover the cost of collection, and the procedure to be followed in remitting the proceeds to the credit of the Central Government;

(b) the conditions governing the grant of bonuses from the Fund under clause (c) of sub-section (3) of section 3;

(c) the conditions governing the grant of money from the Fund to a Provincial Government, a local authority or the owner, agent or manager of a coal-mine ;

(d) the duties of the officers appointed to supervise or carry out the activities financed from the Fund ;

(e) the form of, and the manner of preparing, the account referred to in sub-section (5) of section 3 ;

(f) the furnishing by owners or agents or managers of coal-mines of statistical or other information, and the punishment by fine or failure to comply with the requirements of any rule made under this clause.

WAVELL
Viceroy and Governor General

HOME DEPARTMENT

NOTIFICATION

The 5th September 1944

No. 4745-A.—The following order of the Government of Madras, Public (Elections) Department, is republished for general information.

By order of the Governor
J. E. MAHER
Chief Secretary to Government

The 28th August 1944

G.O. No. Ms. 2550—Under regulation 17 of the regulations for the preparation of electoral rolls for the constituencies in the Presidency of Madras of the Council of State, His Excellency the Governor of Madras is pleased to postpone the dates for the following stages in the preparation of fresh electoral rolls for the Madras (Non-Muhammadan) and Madras (Muhammadan) constituencies of the Council of State relating to the Ganjam district registration area to the dates noted against each :—

- | | |
|--|--|
| (i) Publication of the preliminary electoral rolls. | Not later than 1st September 1944 (Friday). |
| (ii) Filling of claims and objections before the Registration Officer. | Not later than 18th September 1944 (Monday). |
| (iii) Publication of the list of claims and objections. | Not later than 22nd September 1944 (Friday). |
| (iv) Commencement of the sittings of the revising authority. | Not later than 28th September 1944 (Thursday). |

This order shall be deemed to have been made and to have come into force on the 23rd July 1944.

By order of His Excellency the Governor
J. B. BROWN
Chief Secretary to Government

DEPARTMENT OF SUPPLY AND TRANSPORT

NOTIFICATIONS

The 29th August 1944

No. 15266-S.T.—The following amendment to the Schedule of Maximum Prices fixed under the Drugs Control Order 1943 issued by the Government of India in the Department of Industries and Civil Supplies in their Notification No. 475-D.M.(1)/44, dated the 19th August 1944 is republished for general information.

By Order of the Governor
C. S. JHA
Secretary to Government

AMENDMENT No. 4

to the
Schedule of Maximum Prices Fixed under the Drugs Control Order, 1943.

(The price reductions in this amendment will take effect from the 19th September 1944.)

Index of drugs—

Page vii .. After 'Burnol—10'
Insert 'B-Vit—104 B'
B-Vit Fort—104 B'

Page viii.. After 'Chemo-Calcium B.D.—93'
Insert 'Chemocose —92'
After 'Cuticura Ointment—98'
Insert 'C-Vit —104 B'
C-Vit Fort —104 B'

Page x .. After 'Emetine Hydrochloride (B.D.H.)—26,30'
Insert 'Emetine Hydrochloride (Cipla)—91'
After 'Eucalyptus oil—106'
Insert 'Eucalyptus oil (Burgoyne Burbidges)—104'

Page xi .. After 'Glucose solution—83.84'
Insert 'Glucose Solution—104 B'
(T. C. F. Product)
After 'Gonococcus Dissolved Vaccine (Glaxo Product)—49'
Insert 'Grape Sugar Solution—91'

Page xiv.. After 'Oil of Eucalyptus—106'
Insert 'Oil of Eucalyptus (Burgoyne Burbidges)—104'

Schedule of Maximum Prices—

Allen and Hanburys Ltd.

Page 6 .. Hepolon-Rubber capped vial of 10 c. c. in col. 4 for '3-6-0' read '3-0-0'
Burroughs Wellcome & Co.

Page 35 .. Insulin—
100 unit phial (20 U in 1 c. c.) in col. 4 for '1-8-0' read '1-4-0'
200 unit phial (40 U in 1 c. c.) in col. 4 for '2-10-0' read '2-0-0'
Ciba (India) Ltd.

Page 41 .. Ovocyclin P. (Oestradiol dipropionate) in column 2 for '30×1 mg. tablets' read '30×0.1 mg. tablets'
Martin and Harris Ltd.

Page 52 .. Angier's Emulsion—
Medium container in col. 4 for '2-10-0' read '2-7-0'
Large container in col. 4 for '5-0-0' read '4-10-0'

Page 53 .. Ascorbic Acid Squibb—
40×25 mgm. tablet in col. 4 for '2-10-0' read '2-2-0'
100×25 mgm. tablet in col. 4 for '6-6-0' read '4-8-0'
100×100 mgm. tablets in col. 4 for '18-12-0' read '11-12-0'

Page 54 .. Sulfadiazine—
100×7½ gr. tablets in col. 4 for '13-8-0' read '11-12-0'
1,000×7½ gr. tablets in col. 4 for '117-12-0' read '99-0-0'

Page 55 .. Sulfanilamide—
1,000×7½ gr. tablets in col. 4 for '22-8-0' read '21-6-0'
Parke Davis & Company.

Page 63 .. Atropine Sulphate—
In col. 2 for "'S' carton of 30×1/100 gr. Hypodermic tablets" read "'S' carton of 30×1/100 gr. Hypodermic tablets (English package) or Tube of 20×1/100 gr. Hypodermic tablets (American package)'
Bengal Immunity Ltd.

Page 88 .. Bi-Vita B—
Bottle of 12 fl. oz. in col. 4 for '2-8-0' read '2-11-0'
Haemogen—
Small bottle in col. 4 for '1-8-0' read '1-10-0'
Large bottle in col. 4 for '2-8-0' read '2-11-0'
Haemogen with Liver Extract—
Small bottle in col. 4 for '2-8-0' read '2-11-0'
Large bottle in col. 4 for '3-8-0' read '3-12-0'
Halibutol orange (Vitamins A. C. & D.)—
Bottle of 6 oz. in col. 4 for '3-0-0' read '3-3-0'
Liverex (Fluid)—
1 fl. oz. in col. 4 for '1-8-0' read '1-12-0'
4 fl. oz. in col. 4 for '5-8-0' read '6-6-0'
Liverex with Iron—
Bottle of 4 fl. oz. in col. 4 for '5-8-0' read '6-6-0'

Oralin (Liquid)—

Bottle of 6 oz. in col. 4 for '12-8-0' read '1-5-0'

Petromulsion—

Small bottle in col. 4 for '2-8-0' read '2-11-0'
Large bottle in col. 4 for '4-8-0' read '4-13-0'

Petromulsion with Guaiacol—

Small bottle in col. 4 for '3-0-0' read '3-3-0'
Large bottle in col. 4 for '5-8-0' read '5-14-0'

Quino-Haemogen (Malaria Specific)—

Small bottle in col. 4 for '3-8-0' read '3-12-0'
Large bottle in col. 4 for '6-0-0' read '6-6-6'

Vino Malt—

Small bottle in col. 4 for '2-8-0' read '2-11-0'
Large bottle in col. 4 for '4-0-0' read '4-4-0'

BURROUGHS WELLCOME & Co.

Page 89 Protamine Insulin with Zinc—

200 Unit Phial in col. 4 for '3-1-0' read '2-5-0'
400 Unit Phial in col. 4 for '5-7-0' read '4-0-0'
Chemical Industrial Pharmaceutical Laboratories Ltd.

Page 91 Cipalon—

5×2 c. c. ampoules in col. 4 for '3-6-0' read '3-12-0'
3×5 c. c. ampoules in col. 4 for '4-8-0' read '4-12-0'
Rubber capped bottle of 10 c. c. in col. 4 for '3-4-0' read '3-8-0'

After (Elixir Bromo—Val) insert the following in cols. 1, 2, 3 and 4 :—

(1)	(2)	(3)	(4)
Emetine Hydrochloride—Box of 6×1 c. c. ampoules, 1/2 gr.	Ditto	5	0 0

Box of 6×1 c. c. ampoules, 1 gr.	Ditto	9	0 0
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Aftetr Eucoal insert the following in cols. 1, 2, 3 and 4 :—

(1)	(2)	(3)	(4)
-----	-----	-----	-----

Grape Sugar Solution Box of—

5×10 c. c. ampoules 12½ per cent.	Ditto	2	4 0
5×25 c. c. ampoules 12½ per cent.	Ditto	3	8 0
5×10 10 c. c. ampoules, 25 per cent.	Ditto	2	8 0
5×25 c. c. ampoules, 25 per cent.	Ditto	4	0 0
5×10 c. c. ampoules 50 per cent.	Ditto	2	12 0
5×25 c. c. ampoules, 50 per cent.	Ditto	4	4 0

CHEMO PHARMA LABORATORIES LTD.

Page 92.. Before Chem Digeston, insert the following in columns 1, 2, 3 and 4 :—

(2)	(3)	(4)
Chemocos Box of—		
6×25 c. c. ampoules, 12½ per cent.	Ditto	3 2 0
6×25 c. c. ampoules, 25 per cent.	Ditto	3 12 0

MADON SONS & Co.

Page 96.. Cusi Ophthalmic Ointments and Ophthalmoses—Single tube in col. 4 for '4-2-0' read '3-12-0'

Cusi Dermoses—Single tube in col. 4 for '4-2-0' read '3-12-0'

MARTIN AND HARRIS

Page 97.. Ascorbic Acid—40×100 mgm in col. 4 for '8-4-0' read '4-14-0'

Thiamine Hydrochlor sol—5 c. c., 100 mgm per c. c. in col. 4 for '8-2-0' read '5-4-0'

UNION DRUG Co.

Page 103.. Petrophos—Bottle in col. 4 for '1-5-0' read '1-12-0'

Vita Cod Co—Bottle of 8 oz. in col. 4 for '2-4-0' read '3-0-0'

MISCELLANEOUS

Burgoyne Burbidges—

Page 104 After Copaiba capsules insert the following in columns 1, 2, 3 and 4 :—

(1)	(2)	(3)	(4)
Oil of Eucalyptus	Bottle of 4 oz.	Ditto	3 5 0

Attach a slip numbered page 104 B containing the following items and prices :—

Drugs and Medicines arranged according to manufacturers and importers	Unit	Wholesale price	Retail price
1	2	3	4

Wander (Dr A) (India) Ltd.

			Rs. a. p.
B—Vit	Tube of 20×3 mgm tablets.	15 per cent less than the price given in column 4.	2 15 0
B—Vit Forte	Box of 3×1 c. c. ampoules 25 mgm	Ditto	8 12 0
C—Vit	Tube of 20×50 mgm tablets.	Ditto	2 9 0
	Box of 3×1 c. c. ampoules 100 mgm.	Ditto	4 2 0
C—Vit Forte	Box of 3×5 c. c. ampoules 500 mgm.	Ditto	7 7 0

Surrey (W. T.) & Co

(Teddington Chemical Factory Products) Box of—

Glucose Solution	10×10 c. c. ampoules, 5 per cent solution with Isotonic saline (0.9%).	Ditto	4 1 0
	10×25 c. c. ampoules, 5 per cent solution with Isotonic saline (0.9%).	Ditto	7 3 0
	10×10 c. c. ampoules, 5 per cent.	Ditto	3 14 0
	10×25 c. c. ampoules, 5 per cent.	Ditto	6 9 0
	10×10 c. c. ampoules, 12½ per cent.	Ditto	4 1 0
	10×25 c. c. ampoules, 12½ per cent.	Ditto	7 0 0
	10×10 c. c. ampoules, 24 per cent.	Ditto	4 7 0
	10×25 c. c. ampoules, 25 per cent.	Ditto	7 4 0
	10×10 c. c. ampoules, 50 per cent.	Ditto	5 8 0
	10×25 c. c. ampoules, 50 per cent.	Ditto	8 13 0

Page 105 .. Acid Citric in col. 1 add 1 lb. bottle and in cols. 2 to 6—

(2)	(3)	(4)	(5)	(6)
for '3 1 0'	3 7 0	2 7 0	1 5 0	0 8 0'
read '4 8 0'	5 0 0	2 12 0	1 8 0	0 0' respectively

Anaesthetic Ether—

B. D. H. (Aether Puriss) 1 lb. bottle—in cols. 2 and 3 for '3-14-0' and '4-5-0' read '4-1-0' and '4-9-0' respectively.

Insert the following in columns 1, 2 and 3 after B. D. H. (Aether Puriss)

(1)	(2)	(3)
B. D. H. (B. P. quality) '3-14-0' '4-5-0'		
1 lb. container.		

Castor Oil—

*Other brands—In cols. 1 to 6 delete all particulars.

Page 107.. Sodium Bicarbonate.

After Morton's 1 lb. bottle insert the following in cols. 1 to 3 :—

(1)	(2)	(3)
Howards (1 lb. packet) 0-11-0		0-13-0

Page 108.. Adrenaline Powder—Add 'other brands' in column 1 insert the following in columns 1 to 3 after 'other brands' :—

(1)	(2)	(3)
Armour's Natural 1 gm. ampoule (gland) Adrenalin		8-14-0

The 30th August 1944

No. 15382-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 19th August 1944

No. F. 22 (22) AP/43—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of

1943), I call upon all dealers in Sissoo Timber in the Province of the Punjab to exhibit a price-list at a prominent place in the shop and godown showing clearly the selling prices as fixed by the Central Government under Department of Industries and Civil Supplies Notification No. F. 22 (22) AP/43, dated the 19th August 1944 subject to the following conditions :—

(1) Prices shall be written legibly in English or in the local language of the district; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Controller General of Civil Supplies

Bombay, 19th August 1944.

No. 1/2 (68)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (40)-CS (C)/43, dated the 22nd January 1944, the Central Government

is pleased to fix as specified in columns (4) and (5) of the Schedule hereto attached the maximum prices which may be charged by a dealer or producer in respect of bicycles and bicycle parts specified in the said Schedule :

Provided that the maximum retail prices which a dealer may charge elsewhere than at Bombay, Karachi, Madras and Calcutta in respect of any article specified in the Schedule, may exceed the maximum price of that article as therein specified by a sum, not exceeding Rs. 10, equal to the freight from the nearest port to the place of sale plus the octroi duty actually paid in respect of that article :

Provided further that the maximum price, wholesale or retail, which a dealer at a hill station specified in the Schedule II attached to the notification of the Government of India in the Department of Industries and Civil Supplies No. F. 22 (101)-AP/44, dated the 10th June 1944, may charge in respect of an article specified in the Schedule hereto attached may exceed the maximum price thereof as specified in the said Schedule by 5 per cent :

Provided further that the maximum prices chargeable by a dealer in respect of a Lady's bicycle may exceed the price of a bicycle of that make specified in the Schedule by Rs. 10.

SCHEDULE

Serial No.	Description, make, size and other particulars	Unit	Wholesale selling price			Retail selling price	
			Rs.	A.	P.	Rs.	A.
1	Raleigh Cycle	1	104	6	0	121	13
2	B. S. A. Cycle	1	105	0	0	122	8
3	Beeston Humber	1	103	3	0	120	6
4	Rudge Whitworth	1	104	12	0	122	4
5	Hercules Cycle (Less saddle)	1	112	0	0	130	12
6	Dayton Cycle	1	123	10	0	144	4
7	Phoenix Cycle	1	115	10	0	134	14
8	Philip Cycle	1	99	10	0	116	10
9	Norman Cycle	1	106	13	0	124	10
10	Philip frames-set with handle-bar pedal, and hub	1	63	4	0	73	13
11	Vivo (Handle bar pedal only)	1	60	0	0	70	0
12	Miller No. 7/20 Bell	1 dozen	16	13	0	19	10
13	English Chain	1	2	1	0	2	7
14	English Chain wheel and crank	1 set.	7	3	0	8	6
15	English Fork	1	7	13	0	9	2
16	English Free wheel	1	2	3	0	2	9
17	English Handle bar with brakes	1 set.	12	2	0	14	2
18	English Dover handle grip	1 doz. pairs.	5	3	0	6	1
19	English Mudguards	1 pair.	4	3	0	4	11
20	Philip Pedals	1 pair.	3	13	0	4	4
21	English Cheap Pump	1 dozen.	15	10	0	18	2
22	English Celluloid Pump	1 dozen.	23	9	0	27	5
23	Brooks B. 33 saddle	1	11	2	0	13	0
24	Olympic saddle 90 x 3	1	7	7	0	8	10
25	Hercules or Phillip Leatheries (small size saddles)	1	4	12	0	5	8
26	Carrier Foreign	1	3	14	0	4	8
27	Carrier Indian	1	2	2	0	2	8
28	Stand Indian	1	2	2	0	2	8
29	Quarter Chain Cover	1	2	10	0	3	0
30	Half Chain Cover	1	4	12	0	5	8
31	Oil Bath Gear case	1	12	14	0	15	0
32	Still Balls 1/8	1 dozen.	0	2	6	0	3
33	" " 5/32 & 3/16	1 dozen.	0	5	0	0	6
34	" " 1/4	1 dozen.	0	7	6	0	9
35	Cotterpin	1	0	3	6	0	4
36	Chain Adjuster	1	0	5	0	0	6
37	Hub axle standard	1	3	3	0	3	12
38	Pedal axle standard	1 pair.	2	10	0	3	0
39	Bottom axle standard	1 pair.	2	10	0	3	0
40	Lubricating oil	1	2	10	0	3	0
41	Oil can	1 tin.	0	13	6	1	0
42	Brake shoe	1	0	6	6	0	8
43	" rubber	1	0	10	0	0	12
44	" button	1	0	3	6	0	4
45	Pedal rubber	1	0	4	0	0	5
46	Solution tube No. 1	1	0	6	6	0	8
47	Solution tube No. 4	1	0	2	6	0	3
48	Mudguard bolt nut	1	0	8	6	0	10
49	Trouser clip	1	0	0	9	0	1
50	Trouser band	1 pair.	0	10	0	0	12
51	Purap clip	1 pair.	0	10	0	0	12
52	Tool bag	1 pair.	0	3	6	0	4
		1	1	5	0	1	8

Bombay, 19th August 1944

No. 1/2 (77)/44-CG. (CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943

(XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged by a dealer in respect of Milkmaid Sweetened Condensed Milk.

Description	Wholesale price f. o. r. any town in British India	Retail Price
Milkmaid Sweetened Condensed Milk in 14 oz. tins.	Rs. 40-8-0 per case of 48 tins	Re. 1 per tin

NOTE.—The maximum price, wholesale or retail, which a dealer at a hill station specified in the Schedule II attached to the notification of the Government of India, Department of Industries and Civil Supplies No. F. 2 (101)-AP/44, dated the 10th June 1944, may charge in respect of the article mentioned above, may exceed the maximum price thereof by 3 per cent.

C. C. DESAI

Joint Secretary to Govt. of India
Bombay, 11th August 1944

No. 1/2 (84)/44-CG. (CS).—In exercise of the powers conferred upon me by sub-section (4) of section 7 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby specify 'watches' for the purposes of the said section.

Bombay, 19th August 1944

No. 1/2 (69)/44-CG. (CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of this Office Notification No. 1/2 (9)/44-CG. (CS.), dated the 2nd February 1944, I call upon all dealers in bicycles and bicycle parts, wholesalers and retailers, to exhibit a price-list at

New Delhi, 19th August 1944

No. F. 22 (22)-A.P./43.—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943

Schedule of maximum prices that may be paid for Sissoo timber in the Punjab

I—Logs (whether squared by axe or saw or not)—

Length classes	12' and over		6' to 11'-11"		Under 6'	
	I	II	I	II	I	II
Quality classes*						
Girth classes	Prices per cubic foot					
	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
5' and over	4 0 0	3 0 0	3 12 0	2 12 0	3 2 0	2 5 0
3' to under 5'	3 1 0	2 5 0	2 13 0	2 2 0	2 6 0	1 12 0
Under 3'	2 7 0	1 12 0	2 3 0	1 9 0	1 14 0	1 4 0

* For definitions of quality classes see attached specification

Note (1)—A special price not exceeding Rs. 4-8-0 per c.ft. may be paid for I class logs 17' long and over if of 5' girth and over provided they do not deviate from the straight by more than 1" for every 3' of lengths.

Note (2)—Logs which do not pass as I or II class must be sold at prices lower than the maximum price for II class logs of the corresponding size.

II—Sawn timber—

(i) Battens and Reepers—having cross-sections from $\frac{1}{2}'' \times \frac{1}{2}''$ to $2'' \times 1''$ inclusive.

Length	Price per c.ft.
	Rs. A. P.
6' and under (inclusive)	3 14 0
Over 6'	4 12 0

(ii) Boards and Planks—having width more than 3 times the thickness up to a maximum of $2\frac{1}{2}''$ thick.

Length	Width		
	Up to 6"	Over 6" to 9"	Over 9"
	Rs. A. P.	Rs. A. P.	Rs. A. P.
6' and under	7 3 0	7 13 0	9 11 0
Over 6'	8 2 0	9 11 0	10 15 0

(iii) Scantlings—(Free of Centre-heart): All other cross-sections that cannot be classified under the above classes of (i) Battens and Reepers or (ii) Boards and Planks.

Length	Width plus thickness		
	Up to 6"	Over 6" to 12"	Over 12"
	Rs. A. P.	Rs. A. P.	Rs. A. P.
6' and under	5 10 0	6 14 0	9 2 0
Over 6'	6 14 0	8 2 0	0 6 0

a prominent place in the shop showing clearly the wholesale and retail selling prices as fixed by the Central Government under the Industries and Civil Supplies Department Notification No. 1/2 (68)/44-C.G.(C.S.), dated the 19th August 1944, subject to the following conditions:—

(1) Prices shall be written legibly in English or the local language of the district; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 19th August 1944

No. 1/2 (78)/44-CG. (CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in Milkmaid Sweetened Condensed Milk to exhibit a price-list at a prominent place in the shop showing clearly the selling prices, both wholesale and retail, as fixed by the Central Government under Department of Industries and Civil Supplies Notification No. 1/2 (77)/44-CG. (CS), dated the 19th August 1944, subject to the following conditions:—

(1) Prices shall be written legibly in English or in the local language of the district; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Controller General of Civil Supplies

(Ordinance No. XXXV of 1943), the Central Government is pleased to fix as specified in the Schedule annexed hereto the maximum prices which may be charged in the province of the Punjab by a dealer or producer in respect of sissoo timber.

Note (1)—Any sawn timber containing centre-heart may not be sold at prices exceeding two-thirds of the prices given in the above schedules for corresponding sizes.

Note (2)—Under section (ii) Boards and Planks and section (iii) Scantlings 5 per cent may be added to the above prices for timber specially ordered to particular cross-sections. Similarly 5 per cent may be added in the case of timber ordered to specified lengths. If supplies are made to both specified cross-sections and lengths the total addition may be up to 10 per cent of the prices in the above sections of the schedule.

SPECIFICATION FOR SISSOO LOGS

The following defects will be taken into consideration when assessing the quality classes of logs:—

- | | |
|--------------------------|--------------------------------|
| (1) Lack of straightness | (9) Large branch knots |
| (2) Large flutes | (10) Dead knots |
| (3) Cup Shakes | (11) Heavy amount of sap |
| (4) Serious star shakes | (12) Borer holes |
| (5) Hollow centres | (13) Dry rot or decay |
| (6) Spongy hearts | (14) Wounds |
| (7) Felling cracks | (15) Side splits and suncracks |
| (8) Burnt or split ends | (16) Twisted grain |

(i) Lack of straightness—In 10 ft. 4 inches out of the straight and under no defects, 5 inches to 6 inches out of straight a minor defect, over 6 inches a major defect.

(ii) Sapwood—Sapwood up to 2" permissible. When sapwood in excess of 2 inches exists, a deduction of 1" per ft. of girth will be made. Logs with excessive sapwood will be rejected.

(iii) Taper—Taper permissible 2" in 10 ft. for every 12" of diameter at the butt end over 2 per 12" of diameter to be classed as a minor defect. The small end of a log must not be less than 14" diameter.

(iv) Shakes—Heart, radial or cup shakes. A split under 8" deep, no defect, between 6" and 12" deep a minor defect and over 12" a major defect. All measurements

being taken from the end of the logs (as defined under log measurement description). Logs with cup shakes at both ends will be rejected.

(v) *Knots*—(a) Dead or loose knots 2" in diameter or equivalent area a minor defect, if not more than 5 occur in 10 running feet if over 5 in number or over 5" in diameter or equivalent area, a major defect.

(b) Tight or live knots up to 2" in diameter or equivalent area, in reasonable numbers no defect, knots between 2" and 6" diameter or equivalent area, a minor defect, knots over 6" diameter or equivalent areas up to two in numbers a major defect.

(c) Knots to be measured across the mean diameter.

Note—In these timbers what are known as "knobbly" logs will be rejected. The term is used to describe logs which are a mass of small sized knots, the resultant plank being only useful for decorative purposes.

(vi) *Wounds*—Each external bark pocket, bird peck or other small wound under 2" in depth in heartwood a minor defect. Similar wounds over 2" in depth and 4" in diameter in heartwood a major defect. Internal wounds (including hollow heart) up to $\frac{1}{2}$ " diameter a major defect.

A log may be accepted as I class if it contains not more than six of the defects previously enumerated and as II class if not more than 10 (No major defect may be accepted unless in the opinion of the inspector, the ultimate conversion of the log is unlikely to suffer unduly). Logs containing decay are rejected.

The length of a log shall be measured from the first felling cut extending farthest into the length from the butt end to the nearest cut of the top end.

The girth shall be measured at the middle of the log, but not over the bark or any protuberance. This shall constitute the mean girth in logs of a regular taper.

In logs of an irregular taper three girth measurements should be taken, i.e., one in the centre, and one at each end, the mean girth being the average obtained from the three measurements.

If bark has not been removed by the contractor for measurement purpose, a minimum deduction of 1" per foot of girth will be made.

Bombay, 26th August 1944

No. 1/2 (87)/44-CG.(CS.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the Department of Industries and Civil Supplies notification No. 1/2(52)/44-CG (CS.), dated the 1st July 1944, fixing maximum retail prices of bolts, nuts and rivets shall be cancelled.

Bombay, 26th August 1944

No. 1/2 (89)/44-CG.(CS.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in the Department of Industries and Civil Supplies notification No. 1/2(66)/43-CG (CS.), dated the 22nd July 1944 fixing maximum prices of Toilet Articles:—

I—In Part I of the Schedule—

(i) Against entries in item No. 3, i.e., Hazeline Cream and Hazeline Snow, in column 7 Rs. 17-8-0 shall be substituted for Rs. 20-8-0.

(ii) Against item No. 21 in columns 4, 5 and 7 the following figures shall be added 16-8-0, 18-12-0, 18-12-0 respectively.

(iii) Against item No. 23 entries in columns 4, 5 and 7 shall be deleted.

(iv) Against item No. 39, i.e., Danderine small in column 6 Rs. 1-7-0 shall be substituted for Rs. 7-1-0.

(v) Against item No. 56, i.e., Genoz tooth paste in column 8 Rs. 1-13-0 shall be substituted for Rs. 1-12-0.

(vi) The asterisks marked against items Nos. 19 and 20 shall be deleted.

II—Item Nos. 11, 29, 37, 48, 60 and 69 in Part I of the Schedule annexed to the said notification shall be deleted.

III—In Part II of the Schedule after item No. 13 the following shall be added as items Nos. 14 to 21.

Serial No.	Description	Size	Importers' issue price per dozen	Port retailer's issue price per unit	Up-country retailer's issue price per unit
(1)	(2)	(3)	(4)	(5)	(6)
			Rs. a. p.	Rs. a. p.	Rs. a. p.
14	Pompeian Cold Cream	Small Jars	4 4 0	0 7 0	0 8 0
15	Pompeian face powder	Small	4 4 0	0 7 0	0 8 0
		Medium	8 4 0	0 14 0	0 15 0
		Large	16 0 0	1 11 0	1 13 0
16	Bryl Cream	4 oz.	9 10 0	1 0 0	1 1 0
		6 oz.	12 8 0	1 5 0	1 7 0
		9 oz.	16 4 0	1 12 0	1 14 0
		15 oz.	24 12 0	2 10 0	2 12 0
		Small Jars	12 8 0	1 5 0	1 7 0
		Large Jars	21 0 0	2 4 0	2 6 0
17	Amami Wave Set	Small	4 8 0	0 8 0	0 8 0
		Large	10 12 0	1 2 0	1 4 0
18	Nicota Tooth Paste	Large	8 12 0	0 15 0	1 0 0
19	Amami Liquid Pine shampoo		4 12 0	0 8 0	0 9 0
	Amami Soapless Shampoo		5 2 0	0 9 0	0 9 0
	Amami Shampoo powder No. 12		4 12 0	0 8 0	0 9 0
20	Span Nylon Tooth Brushes		11 8 0	1 4 0	1 5 0
21	Mira Tooth Brushes		10 8 0	1 2 0	1 3 0

C. C. DESAI

Joint Secy. to the Govt. of India

The 6th September 1944

No. 15767-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 28th August 1944

No. 308-P. (33)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of the notification of the Government of India in the Department of Commerce No. Econ. Ad.

(P.C) 16/41, dated the 16th January 1942, the Central Government is pleased to make the following Order:—

1. (1) This Order may be called the Paper Price Control Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order—

(i) "manufacturer" means any person who manufactures paper and whose manufacturing capacity is not less than ten tons per month;

(ii) "paper" includes board;

(iii) "schedule" means a Schedule appended to this Order;

(iv) "scheduled variety of paper" means any variety of paper included in Schedule I;

(v) "controlled mill price" means in relation to any scheduled variety of paper, the price of that variety of paper specified in column (2) of Schedule I.

3. No manufacturer shall sell or offer to sell any variety of paper not being a scheduled variety—

(a) on or before the 30th September 1944 at a f. o. r. destination price which exceeds the cost of production of that variety of paper by more than 20 per cent thereof;

(b) after the 30th September 1944 without the special permission in writing of the Central Government and without having the price at which the paper in question can be sold fixed by the Central Government.

NOTE—For the purpose of securing the permission of the Central Government and for having the price fixed under this clause, applications should be made by the manufacturers concerned not later than the 15th September 1944 stating the stock which is expected to remain in hand after the 30th September 1944.

4. No manufacturer shall sell or offer to sell any scheduled variety of paper except at f. o. r. destination price, the destination being any of the places specified in Schedule II, and such price shall not be higher than the controlled mill price of that variety of paper.

5. Every manufacturer shall allow a discount of not less than 10 per cent on the sale price f. o. r. destination to any dealer, agent or distributor to or through whom the sale is effected.

6. No person shall sell or offer to sell any scheduled variety of paper at a price which exceeds the controlled mill price thereof by more than 10 per cent in the case of a wholesale transaction, or 25 per cent in the case of a retail transaction:

Provided that in respect of sales at places other than those specified in Schedule II an additional charge not exceeding three pies per lb. may be made by the seller.

Explanation—For the purpose of this clause, a transaction in reamlots, or in the case of boards in lots of one gross, or one hundred sheets, as the case may be, shall be deemed to be a wholesale transaction; and a transaction in smaller lots shall be deemed to be a retail transaction.

7. Every person other than a manufacturer who sells or offers to sell paper shall prominently display in his place of business a list of wholesale and retail prices of all varieties of paper in which he deals, calculated in accordance with the provisions of clause 6 and shall whenever required by any purchaser or prospective purchaser allow him to examine it.

8. No person shall purchase or offer to purchase from a manufacturer or from any other person any scheduled variety of paper at a price higher than that at which it is permissible for the manufacturer or the other person to sell to him under the provisions of clauses 4, 5 and 6.

9. If any question arises as to the maximum price which could be charged for any particular transaction or as to the variety according to Schedule I of any particular paper the question shall be referred to the Paper Controller, India, whose decision thereon shall be final.

10. Notwithstanding the provisions of clauses of 3 to 8, the Central Government or such authority as the Central Government may authorise in this behalf may, if it is satisfied that special circumstances exist, by a special order authorise the doing of any act which would otherwise be in contravention of those provisions and may attach to the authorisation such directions or conditions as it thinks fit.

11. Any officer authorised in this behalf by the Central Government may—

(a) direct any manufacturer or any other person carrying on any transactions connected with paper to maintain such records relating to paper as he may specify;

(b) direct a manufacturer of paper or any other person carrying on any transactions connected with paper to furnish and maintain such information as he may specify;

(c) inspect or cause to be inspected any books or other documents belonging to or under the control of any manufacturer of paper or of any other person carrying on any transactions connected with paper;

(d) enter and search or authorise any person to enter and search any premises in which paper is manufactured or any transaction connected with paper is carried on;

(e) seize or authorise the seizure of any paper in respect of which he has reason to believe that a contravention of this Order has been, is being or is about to be committed.

12. Any court trying a contravention of this Order may, without prejudice to any sentence which it may pass, direct that any paper in respect of which the Court is satisfied that the Order has been contravened shall be forfeited to His Majesty.

Variety of Paper Col. (1)	SCHEDULE I	
	Price per lb. Col. (2)	
	Rs.	a. p.

Variety of Paper Col. (1)	SCHEDULE I	
	Price per lb. Col. (2)	
	Rs.	a. p.
I. Writing and Printing (except newsprint) papers—		
(a) Bleached, white or cream wove or laid, watermarked or unwatermarked, machine finished (M. F.) or machine glazed (M. G.) semi-bleached or buff in substances corresponding to 14 lbs. demy 500's and upwards.	0	8 0
(b) As in (a) above, but in substances corresponding to substances below 14 lbs. demy 500's with a minimum of 12 lbs. demy 500's.	0	9 0
(c) Unbleached, wove or laid, watermarked or unwatermarked, machine finished (M. F.) or machine glazed (M. G.) in substances corresponding to 14 lbs. demy 500's and upwards.	0	7 9
(d) As in (c) above, but in substances corresponding to substances below 14 lbs. demy 500's with a minimum of 12 lbs. demy 500's.	0	8 9
(e) Ordinary badami wove or laid, watermarked or unwatermarked machine finished (M. F.) or machine glazed (M. G.) in substances corresponding to 14 lbs. demy 500's and upwards.	0	7 5
(f) As in (e) but in substances corresponding to substances below 14 lbs. demy 500's with a minimum of 12 lbs. demy 500's.	0	8 5

The varieties for (a) to (d) above are:—

Printing, Poster, Litho, Map Litho, Imitation Art, Antique, Ferro Prussiate Base, Account Book, Ahmedabadi, Duplicator, Drawing Cartridge, Offset Cartridge, Cream Laid, White Laid, Cream Wove, Legal Blue, Superior Badami, Match Box.

Additional prices for (a) to (d) above for—

(1) Super-calendered and water finished, or for Rag qualities only, parchment finished.	0	0 3
(2) Coloured	0	1 0
(3) 10 to 25 per cent Rag furnish ..	0	1 0
(4) 26 to 50 per cent Rag furnish ..	0	2 6
(5) 51 to 75 per cent Rag furnish ..	0	4 0
(6) 76 to 100 per cent Rag furnish ..	0	6 0

Qualities referred to in (3) to (6) are—

Banks, Bonds, Typewriting, Azure Laid, Ledger, and Cheque Book Paper.

(7) Guillotine cutting to sizes below 16½" × 21".	0	0 3
(8) Cutting to register	0	0 6
(9) Slitting to narrow reels 16" and below	0	0 6
Slitting to narrow reels 8" and below	0	1 0
Slitting to narrow reels 4" and below	0	1 6
Slitting to narrow reels 1" and below	0	4 0
(10) Embossed or decorated	0	1 0

II. Wrapping Papers—

(a) Brown wrapping and brown cartridge minimum substance corresponding to 18 lbs. demy 500's.	0	7 3
(b) Machine finished (M. F.) or machine glazed (M. G.) ribbed or plain kraft or Imitation Kraft paper in substances corresponding to 22 × 29—30 lbs. 480's and upwards.	0	8 0
(c) As in (b) above, but in substances corresponding to substances below 22 × 29—30 lbs. 480's with a minimum of 22 × 29—26 lbs. 480's.	0	9 0

III. Cover Papers—

(a) Bleached	0	8 0
(b) Unbleached	0	7 9
(c) Manilla for Ca. ing	0	8 0
(d) Manilla for envelopes	0	8 0

Additional prices for—

(1) Super-calendered or water-finished ..	0	0 3
(2) Embossed or decorated	0	1 0
(3) Coloured	0	1 0

IV. Special thin qualities in substances corresponding to substances below 10 lbs. demy 500's—

(a) Toilet Paper cut to small sizes ..	0	8 6
(b) Air Mail	1	0 0
(c) Manifold	1	0 0

Variety of Paper Col. (1)	Price per lb. Col. (2)	Rs. a. p.	
		Rs.	p.
V. Blotting—			
(a) Bleached	0 12 6		
(b) Unbleached	0 12 3		
(c) Coloured	0 13 6		
VI. Boards (Solid, paste or combination)—			
(a) Bleached, semi-bleached or unbleached cardboard.	0 8 0		
(b) Bleached, or unbleached pulpboard ..	0 8 0		
(c) Bleached or unbleached Manilla board.	0 8 0		
(d) Bleached or unbleached pasteboard ..	0 8 0		
(e) Duplex board	0 14 0		
(f) Triplex board	0 14 0		
(g) Ticket board	0 11 0		
(h) Grey board	0 7 9		
Additional prices for—			
(1) Coloured	0 1 0		
(2) Super-calendered or water-finished ..	0 0 3		
(3) Waterproofed	0 0 3		
(4) Corrugating and Silicating	0 1 1		

SCHEDULE II

(Area A)	Bengal and Assam
	Amingaon, Asansol, Ashaura, Baripada, Barisal, Burdwan, Calcutta, Chittagong, Cooch Behar, Cuttack, Dacca, Dibrugarh, Gaibandha, Gauhati, Kaulna, Manipur Road, Mirakdim, Mymansingh, Nayanganj, Noakhali, Raniganj, Siachar, Sitiguri, Sirajganj Bazar, Sylhet, Tarpassa.
(Area B)	Bihar and Orissa
	Arrah, Bhagalpur, Chaibassa, Darbhanga, Gaya, Laheria-sarai, Monghyr, Muzaffarpur, Patna, Purulia, Ranchi, Tatanagar.
(Area C)	United Provinces, Central India and Central Provinces.
	Akola, Allahabad, Amraoti, Balaghat, Benares, Bhopal, Bilaspur, Bina, Cowapore, Chanda, Chhindwara, Danoh, Fyzabad, Gondia, Gorakhpur, Harda, Hardwar, Indore, Itarsi, Jhansi, Jubbulpore, Kamptee, Katni, Khamgaon, Khandwa, Lucknow, Nagpur, Prayag, Sai Baully, Raipur, Raj Nandgaon, Satna, Saugor, Seoni, Tumber Road, Wardha.
(Area D)	Delhi Area
	Agra, Aligarh, Bareilly, Buduan, Bulandshahar, Delhi, Gwalior, Hathras, Jaipur, Meerut, Moradabad, Muttra, Rampur, Muzaffarnagar, Shahjehanpur.
(Area E)	Rajputana
	Ajmer, Barwar, Jodhpur, Kasanganh, Kotah, Ujjain
(Area F)	Punjab and North-West Frontier Province
	Ambala, Amritsar, Dehra Dun, Ferozpur, Gujarkhan, Hosiarpur, Jullundur, Lahore, Ludhiana, Lyallpur, Multan, Peshawar, Rawalpindi, Sargoda, Saharanpur, Sealkot.
(Area G)	Sind.
	Karachi
(Area H)	Bombay Presidency
	Bombay, Poona
(Area I)	Hyderabad (Daccan)
	Nander, Nizamabad, Secunderabad, Warangal
(Area J)	West Coast
	Calicut, Cannanore, Cochin, Coimbatore, Ernakulam, Mangalore Out-agency, Palghat, Tellichry, Trichur.
(Area K)	Madras
	Anantapur, Bangalore, Bolary, Dindigul, Katpadi, Kumbakonam, Kurinool, Madras, Madara, Mysore, Nellore, Ongole, Salem, Tanjore, Trichinopoly.
(Area L)	Northern Circars
	Anakapalle, Berhampore, Bezwada, Cocanada, Denduluri, Ellore, Gulivada, Guntur, Masulipatam, Parlakimedi, Pithapuram, Rajahmundry, Samalkot, Tenali, Vizagapatam, Vizianagram.

New Delhi, 28th August 1944

No. 308-P(31)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

- (1) This Order may be called the Paper Control (Prices of Board) Order, 1944;
 - (2) It extends to the whole of British India;
 - (3) It shall come into force at once.
2. In this Order "board" means strawboard or millboard, and "manufacturer" means a person carrying on the business of manufacturing board for sale.
3. No manufacturer shall sell or offer to sell board except at f. o. r. destination prices and these prices

inclusive of any commission allowed to selling agents, shall not be higher than the prices specified below:—

	Price per cwt.			
	Strawboard		Millboard	
	Rs.	a. p.	Rs.	a. p.
(i) In substances 8 oz. to 18 oz. per sheet of 25½" x 30" and corresponding substances.	24	8 0	35	0 0
(ii) In lighter or heavier substances than substances specified under (i) above.	25	8 0	36	0 0

4. No person other than a manufacturer shall sell or offer to sell board in any of the substances specified in clause 3,—

(a) in wholesale quantities at a price exceeding by 5 per cent the price specified in clause 3 above for that substance;

(b) in retail quantities at a price exceeding by 15 per cent the price specified in clause 3 above for that substance.

Explanation—For the purpose of this clause, transactions in bales of 5 cwts. shall be deemed to be transactions in wholesale quantities, and transactions in lots smaller than a bale of 5 cwts. shall be deemed to be transactions in retail quantities.

5. Every manufacturer shall before despatching any board from his factory indicate conspicuously on the outer packing of each bale and of each bundle the name of manufacturer, size of sheet in inches, weight per sheet, the f. o. r. destination price per cwt. charged by the manufacturer, the maximum price for sales in wholesale quantities and for sales in retail quantities calculated in accordance with the provisions of clause 4.

6. Every person other than a manufacturer who sells or offers to sell board shall prominently display in his place of business a list of prices calculated in accordance with the provisions of clause 4 and shall whenever required by any purchaser or prospective purchaser allow him to examine it.

7. No person shall purchase or offer to purchase board from a manufacturer or from a person other than a manufacturer at a price higher than that at which it is permissible for the manufacturer or the other person to sell to him under the provisions of clauses 3 and 4 respectively.

8. If any question arises as to the maximum price which could be charged for any particular transaction or as to whether the board covered by the transaction is strawboard or millboard the question shall be referred to the Paper Controller, India, whose decision thereon shall be final.

9. Notwithstanding the provisions of clauses 3 to 7, the Central Government or such authority as the Central Government may authorise in this behalf may, if it is satisfied that special circumstances exist, by special order authorise the doing of any act which would otherwise be in contravention of those provisions and may attach to the authorisation such directions or conditions as it thinks fit.

10. Any officer empowered in this behalf by the Central Government may,—

(a) direct any manufacturer or any other person carrying on any transactions connected with board to maintain such records and accounts as he may specify;

(b) direct any manufacturer or any other person carrying on any transaction connected with board to furnish such information as he may specify;

(c) inspect or cause to be inspected any books or other documents belonging to or under the control of any manufacturer or of any other person carrying on any transactions connected with board;

(d) enter and search or authorise any person to enter and search any premises in which board is manufactured or any transaction connected with board is carried on; and

(e) seize or authorise the seizure of any board in respect of which he has reason to believe that a contravention of this Order has been, is being or is about to be committed.

11. Any Court trying a contravention of this Order may, without prejudice to any sentence which it may pass, direct that any board in respect of which the Court is satisfied that the Order has been contravened shall be forfeited to His Majesty.

H. M. PATEL
Joint Secy. to the Govt. of India

The 6th September 1944

No. 15770-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 26th August 1944

No. 1/2(88)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum retail and wholesale prices which may be charged by a dealer or producer in respect of the battery cells specified in the schedule below:—

SCHEDULE

Name of manufacturer	Description of products	*Maximum price wholesaler is permitted to charge retailer at Bombay, Calcutta, Madras, Karachi and Delhi	Maximum retail price to consumer	
			At Bombay, Calcutta, Madras, Karachi and Delhi	Elsewhere
		Rs.	Rs. a. p.	Rs. a. p.
Estrela Batteries Limited.	Estrela standard cell No. 112.	39 per gross	0 5 0 each	0 6 0 (each)
	Estrela small cell No. 113.	36 per gross	0 5 0 each	0 5 0 (each)
	Estrela tube cell No. 114.	39 per gross	6 5 6 each	0 6 0 (each)
	Estrela flat cell No. 111.	75 per hundred.	0 15 0 each	1 0 0 (each)

*For places other than Bombay, Calcutta, Madras, Karachi and Delhi railway freight may be added in addition.

Bombay, 26th August 1944

No. F. 22 (164)AP/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943, (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of vegetable ghee:—

PART I

	Bombay City and suburbs	For other places in Bombay Presidency	Rest of India
1	2	3	4
	Rs. a. p.	Rs. a. p.	Rs. a. p.
The price at which the manufacturer's distributors may sell.	0 3 6 per lb.	0 9 6 per lb.	0 10 6 per lb.
Wholesale price (namely price for a minimum of 35 lbs. in manufacturer's original sealed container).	0 9 0 "	0 10 0 "	0 11 0 "
Retail price (namely price for Vegetable ghee sold loose in smaller quantities).	0 10 0 "	0 11 0 "	0 12 0 "

NOTE—(1) 0-0-6 per lb. extra may be charged for tins of 35-37 lbs.

(2) In respect of vegetable ghee produced at Delhi, Ghaziabad, Cawnpore and Bagunabad for export to other centres, a small addition just sufficient to cover freight and octroi if it exceeds three pies in the rupee may be made to the prices mentioned in column 4 above.

(3) Six pies per lb. extra may be charged for the following special brands:—

Kotogam	(Mody's)
Binaula	(Ganesh flour Mills)
Sitar	(Amrit Banaspati)
Cotex	

PART II

Prices of small packs are fixed as follows:—

	10 lbs. tins	5 lbs. tins	2 lbs. tins	1 lb. tin
	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
Dalda ..	7 8 0	4 0 0	1 10 6	0 13 6
Kotogem ..	8 1 0	4 0 0
Binaula ..	8 1 0	4 0 0
Sitar ..	8 1 0	4 0 0
Cotex ..	8 1 0	4 0 0
Other Brands	7 12 0	4 0 0

The above prices for small packs take into account the average expenditure on freight and octroi.

C. C. DESAI

Joint Secretary to the Govt. of India

The 6th September 1944

No. 15772-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 2nd August 1944

No. SS/285—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following order, namely:—

1. (1) This Order may be called the Paper Control (Production) Order, 1944.

(2) It extends to the whole of British India

(3) It shall come into force at once

2. In this Order, unless there is anything repugnant in the subject or context:—

(a) "Director" means the Director of Paper, Directorate General of Supplies, and includes any other officer authorised in this behalf by the Central Government;

(b) "manufacturer" means any person who manufactures paper in a factory within the meaning of the Factories Act 1934 (XXV of 1934);

(c) "paper" includes all varieties (whether homogeneous or laminated and whether coated or uncoated) of paper, paperboard, pulpboard, wallboard, fibreboard, strawboard, process board and other similar materials which are manufactured wholly or mainly either from vegetable fibres or pulp thereof or both from such fibres and such pulp.

3. Every manufacturer shall apply for registration to the Director in the Form appended to this Order within one month of the date of commencement of this Order or, if he was not a manufacturer on that date, within one month of the date on which he begins to manufacture paper.

4. (1) No manufacturer shall manufacture paper of a variety or description not specified in the Schedule hereto annexed without the permission in writing of the Director.

(2) If any question arises whether any paper manufactured by a manufacturer is of a variety or description specified in the Schedule and if so, of what variety or description, the question shall be referred to the Director whose decision thereon shall be final.

5. The Director may issue to any manufacturer such directions relating to the manufacture of paper as may be deemed necessary and the manufacturer shall comply with such directions.

6. Any manufacturer, on being required to do so by the Director, shall submit such returns or other information regarding stocks, manufacture and disposal of paper in such form as he may direct.

7. The Director may, with a view to securing compliance with this Order—

(a) require any person to give any information in his possession with respect to any business carried on by that or any other person;

(b) inspect or cause to be inspected, any books or other documents belonging to or under the control of any manufacturer;

(c) enter and search, or authorise any officer to enter and search, any premises.

8. No person shall, with intent to evade the provisions of this Order, refuse to give any information lawfully demanded from him under clause 6 or clause 7, or conceal, destroy or mutilate any books or other documents in his possession or under his control.

9. Any Court trying any contravention of this Order may, without prejudice to any sentence which it may pass, direct that any paper in respect of which it is satisfied that the Order has been contravened shall be forfeited to His Majesty.

FORM

(See clause 3)

APPLICATION FOR REGISTRATION AS A MANUFACTURER OF PAPER UNDER THE PAPER CONTROL (PRODUCTION) ORDER, 1944

(To be submitted to the Director of Paper, Directorate General of Supply, Shahjahan Road, New Delhi)

1. Name of firm
2. Full address of registered Head Office

3. Telegraphic address
4. Full address of mill or mills
5. Is the firm registered under—
 - (a) Indian Companies Act
 - (b) Indian Partnership Act
6. Total quantity of paper produced in tons during—
 - 1st April 1941 to 31st March 1942
 - 1st April 1942 to 31st March 1943
 - 1st April 1943 to 31st March 1944

NOTE—A copy of the latest available balance sheet and annual report should be enclosed with this application.

I/we certify that the contents of this application are true to the best of my/our knowledge and belief.

Date.....

Signature of the Applicant(s)

THE SCHEDULE

(See clause 4)

I. Writing and Printing (Except Newsprint) Papers

(a) Bleached, white or cream wove or laid, watermarked or unwatermarked, machine finished (M.F.) or machine glazed (M.G.) semi-bleached or buff in substances of Demy 14 lbs. 500's and upwards.

(b) As in (a) above, but in substances below Demy 14 lbs. 500's with a minimum of Demy 12 lbs. 500's.

(c) Unbleached, wove or laid, watermarked or unwatermarked, machine finished (M.F.) or machine glazed (M.G.) in substances of Demy 14 lbs. 500's.

(d) As in (c) above, but in substances of Demy 14 lbs. 500's with a minimum of Demy 12 lbs. 500's.

(e) Ordinary badami wove or laid, watermarked or unwatermarked, machine finished (M.F.) or machine glazed (M.G.) in substances of Demy 14 lbs. 500's and upwards.

(f) As in (c) above, but in substances below Demy 14 lbs. 500's with a minimum of Demy 12 lbs. 500's.

The varieties for (a) to (d) above are—

Printing, Poster, Litho, Map Litho, Imitation Art, Antique, Ferro. Prussiate Base, Account Book, Ahmedabadi, Duplicator, Drawing Cartridge, Offset Cartridge, Cream Laid, White Laid, Cream Wove, Legal Blue, Superior Badami, Math Box.

The qualities for (a) to (d) above are—

(1) Supercalendered and water finished or, for rag qualities only, Parchment finished.

(2) Coloured

(3) 10 to 25 per cent Rag furnish

(4) 26 to 50 per cent Rag furnish

(5) 51 to 75 per cent Rag furnish

(6) 76 to 100 per cent Rag furnish

(7) Embossed or Decorated

II. Wrapping Papers

(a) Brown wrapping and brown cartridge minimum substance Demy 18 lbs. 500's.

(b) Machine finished (M.F.) or machine glazed (M.G.) ribbed or plain kraft or Imitation kraft paper in substances of 22 x 29 30 lbs. 480's and upwards.

(c) As in (b) above, but in substances below 22 x 29 30 lbs. 480's with a minimum of 22 x 29 26 lbs. 480's.

III. Cover Papers

(a) Bleached

(b) Unbleached

(c) Manila for Casing

(d) Manila for Envelopes

The qualities for (a) to (d) above are—

(1) Supercalendered or waterfinished

(2) Embossed or decorated

(3) Coloured

IV. Special Thin Qualities in Substances Below Demy 10 lbs. 500's

(a) Toilet paper cut to small sizes

(b) Air mail

(c) Manifold

V. Blotting

(a) Bleached

(b) Unbleached

(c) Coloured

VI. Boards (Solid, Paste or Combination)

(a) Bleached, semi-bleached or unbleached cardboards

(b) Bleached or unbleached pulpboards and millboards

(c) Bleached or unbleached Manila boards

(d) Bleached or unbleached pasteboards

(e) Duplex and Triplex Boards

(f) Ticket boards

(g) Grey boards

(h) Straw boards

(i) Corrugated boards

The qualities for (a) to (h) above are—

(1) Coloured

(2) Supercalendered or waterfinished

(3) Waterproofed

(4) Corrugated and Silicated

S. BHOOTHALINGAM

Deputy Secy. to the Govt. of India

PRESS NOTE

PAPER CONTROL ORDER

CONCESSIONS TO MANUFACTURERS OF SOAPS AND TOILETS

New Delhi, 31st July 1944

The Government of India have decided to allow the following relaxations of the provisions of the Paper Control (Economy) Order, 1944, in so far as they relate to manufacturers of soap and certain allied toilet products specified below—

(1) Toilet soap may be packed (a) in thin cardboard lining or one sheet of tissue lining and one sheet of printed wrapper, or (b) in cardboard carton without any wrapper.

Turkish toilet soap may be packed in cartons without any wrapper.

(2) Shaving Stick may be packed in one sheet of tissue paper and carton.

(3) Soap powders and flakes, scourers and talcum powders may be packed only in carton.

(4) Toilet powder may be packed in an envelope of thin paper and carton.

(5) Toothpaste tubes may be packed only in carton.

(6) No advertisement material is to be enclosed with any of the abovementioned articles. But advertising material already printed before the 12th June 1944 may be distributed provided its stock is declared to the Paper Controller, India, 7, Royal Exchange Place, Calcutta, and provided that the date by which the stock is expected to be used up is communicated to him.

2. Washing soaps may be sold without paper packing.

PRESS NOTE

PAPER CONTROL ORDER

CONCESSIONS TO ACCOUNT BOOK MANUFACTURERS

New Delhi, 27th July 1944

Government of India have granted under the Paper Control (Economy) Order, 1944, the following concessions to the manufactures of Indian account-books :—

(1) A manufacturer of Indian account-books may consume in the manufacture of such account-books during a year beginning 12th June 1944, 90 per cent by weight of the paper consumed by him in 1943 for the manufacture of Indian account-books.

(2) Of annual consumption permitted above, 60 per cent may be used during the period from the 12th June 1944 to the end of September 1944. The balance should be used in equal quarterly instalments during the rest of the year up to the 12th June 1945.

Returns in the relevant form showing this consumption clearly and referring to this Press Note should be sent to the Paper Controller in accordance with the provisions of the Paper Control (Economy) Order, 1944.

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA NOTIFICATION

The 22nd August 1944

No. A.I. 10 of 44—In exercise of the powers conferred by sub-section 5 of section 5 of the Indian Income-tax Act 1922 (XI of 1922) and in partial modification of this office Notification No. A.I.-10-3, dated the 11th April 1944, I hereby

appoint the Income-tax Officers mentioned in col. 2 of the Schedule annexed hereto, to perform all the functions of an Income-tax Officer in respect of all persons and classes of income mentioned in col. 3 for the period mentioned in col. 5.

SCHEDULE

Serial No	Name of I. T. O.	Persons and classes of income	Area	Date of appointment
1	2	3	4	5
1	I. T. O., Patna ..	All cases which were assessed at Rs. 2,000 to Rs. 7,000 in 1942-43 and which may be found assessable between these limits in any year subsequent to that year.	Whole of Patna District.	25th May 1944 to 7th August 1944.
2	Mr. S. D. Singh ..	All salary cases under the audit control of the Controller of Military Accounts, Eastern Command, Patna.	Bihar and Orissa ..	From the 7th August 1944 until further orders.

R. W. A. ASHE
Commissioner